

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF RAMKRISHNA ELECTRICALS LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	Ramkrishna Electricals Limited
2.	Date of incorporation of corporate debtor	09/04/1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31100MH1986PLC039504
5.	Address of the registered office and principal office (if any) of corporate debtor	N-5 M I D C NAGPUR MH 440016 IN
6.	Insolvency commencement date in respect of corporate debtor	30/09/2022 (Order dated 30/09/2022 was received by Interim Resolution Professional on 10/10/2022)
7.	Estimated date of closure of insolvency resolution process	08/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Shrivastava, Registration No. IBBI/PA-001/IP-P-01528/2018-2019/12425
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	205 B Suraksha Apartment, Hindustan Colony, Amravati Road, Nagpur, Maharashtra – 440033 casanjayshrivastava@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	213, Second Floor, Shriwardhan Complex, Wardha Road, Ramdaspath, Nagpur - 440 010 Email: Ramakrishna.ibc@gmail.com
11.	Last date for submission of claims	24/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms & (b) Details of authorized representatives are available at	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Ramkrishna Electricals Limited on 30/09/2022 (Order copy was received by Interim Resolution Professional on 10/10/2022).

The creditors of **Ramkrishna Electricals Limited** are hereby called upon to submit their claims with proof on or **before 24/10/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

Mr. Sanjay Shrivastava  
Insolvency Professional

Date: 11/10/2022

Place: Mumbai

AAA Insolvency Professionals LLP

Registration No.: IBBI/PA-001/IP-P-01528/2018-2019/12425

Size : 8 x 14